

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.1364/89

DATE OF DECISION : 04.08.1992

Shri S.L. Chamoli

...Applicant

Vs.

Union of India and Others

...Respondents

CORAM :

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...Sh.P.T.S.Murthy
counsel

For the Respondents

...Ms.Nisha Sahai,
proxy counsel
for
Sh.M.L.Verma,
counsel

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri J.P. Sharma, Member (J))

The applicant, while he was working at FRI, Dehradun, filed this application assailing the entry of adverse remarks communicated to the applicant by the order dt.1.1.1986 for the period from 1.1.1985 to 20.9.1985. The respondents, however, contested this application, but it appears that the applicant has sometimes retired on superannuation in 1990. This application, therefore, is not pressed by the learned counsel for the applicant because the relief which the applicant desires could have been of use in service at that time only. In view of this fact, the present application is disposed of as having withdrawn and having become infructuous.



(J.P. SHARMA)
MEMBER (J)
04.08.1992